11-11(4)/2016

APPEAL UNDER SEC. 19 OF THE RIGHT TO INFORMATION ACT, 2005

PJJ/2016

15th February 2016

Appellant:

P.J.Joseph, Sr. PS

CESTAT,

4th Floor, Jai Centre, 34, P.D'Mello Road Masjid Bunder (East) Mumbai – 400 009

Respondent

CPIO, CESTAT, New Delhi

To:

The 1st Appellate Authority CESTAT, West Block No.2, R.K.Puram, New Delhi 110 066

Sub: Appeal under Sec.19 of Right to Information Act, 2005.

Respected Sir,

- 1. I have made an application No. PJJ/2015 dated 28-12-15 under RTI Act, 2005 to the Central Public Information Officer, CESTAT, New Delhi seeking following information, more specifically mentioned in my said application (copy attached as Annex-I).
 - A) Sanctioned strength & present strength of Hon'ble Members, Sr. Pvt. Secretary, Stenographer Gr.II/III and Hindi Stenographers at CESTAT, New Delhi.
 - B) Willingness/options for place of posting given by Sr. P.S./Stenographers mentioned in my application
- 2. My query was very clear and specific which the CPIO properly understood, in as much as he has, replying to the first part (A) of my query vide reply I.D. No.11-01/2016 dated 02-02-16 (Annex-II), provided me information on the sanctioned/present strength of Sr. P. S., Stenographer Gr.II/III and Hindi Stenographers posted at CESTAT, New Delhi Bench. However the CPIO has provided information on the sanctioned/present strength of Hon'ble Members for the whole of CESTAT's Regional Benches, instead of sanctioned/present strength of Hon'ble Members at CESTAT, New Delhi Bench.

- 3. Further while replying to the second query (B) of my application vide reply I.D. No.11-01/2016 dated 28-01-16 (Annex-III), CPIO has given me details of willingness/option of some of the Sr. P.S. and details of willingness/options given by following Sr. P.S/Stenographers have not been furnished:
 - a) Ms.Seema Sadana, Sr. PS:
 - b) Mr. Mahesh Kumar, Sr. PS
 - c) Mr.K.C Pant, Sr. PS
 - d) Mr.J.K.Golay, Sr. PS
 - e) Mr.Kanhaiya Lal, Sr. PS
 - f) Ms.Ritu, Steno Gr.II
 - q) Mr.Ketan Takral, Hindi Steno
 - h) Mr.Bhupender Patel, Hindi Steno

Also no reason was stated for not providing the information.

- 4. The CPIO has, thus, deliberately furnished me incomplete information and information which was not sought for.
- 5. I, therefore, appeal to your honour to kindly direct the CPIO, CESTAT, New Delhi to provide me immediately correct and complete information as sought vide my RTI application, more precisely mentioned below:
 - a) Sanctioned and present strength of Hon'ble Members posted at CESTAT, New Delhi Bench
 - b) Details of willingness/options given by Sr. P.S/Stenographers mentioned at Para.3 above.

6. I am enclosing herewith a postal order No....... for Rs.20/-towards the charges as requested by your letter dated 28/01/2016 and a postal order No.5.69.3.0.0 for Rs.20/- towards the payment of fee, if any, for filing the appeal. 5803i

ours_faithfully,

/.∫J. Joseph)

Sr PS

Encl: As above

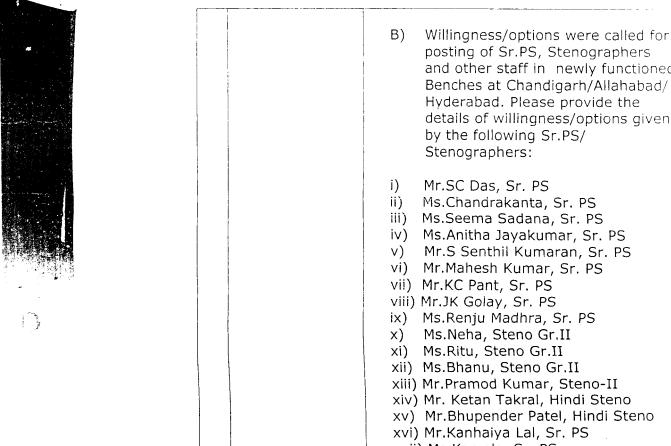
APPLICAION UNDER RIGHT TO INFORMATION ACT 2005 (RTI)

Ref.No.PJJ/2015 Dated: 28/12/2015

The CPIO
Customs, Excise & Service Tax
Appellate Tribunal (CESTAT)
West Block No.2
R.K.Puram
New Delhi – 110 066

1.	Name of the	P.J. Joseph, Sr. PS, CESTAT, Mumbai						
1.	Applicant	1.3. 303epii, 31. F3, CE31A1, Mullibai						
2.	Address	Customs, Excise & Service Tax Appellate Tribunal (CESTAT) 4 th Floor, Jai Centre, 34, P. D'Mello Road, Masjid Bunder (East) Mumbai – 400 009						
3	Phone Nos.	09869423744 022-27703744/23752339						
4.	Fax No.	022-23754910						
5.	Whether a Citizen of India	Yes						
6.	Particulars of Information							
	Details of Information	A) Kindly provide:						
	required	 a) Sanctioned strength of Hon'ble Members including the Hon'ble President at CESTAT, New Delhi. 						
		b) Present strength of Hon'ble Members including the Hon'ble President at CESTAT, New Delhi						
		c) Sanctioned strength of Sr. PS for CESTAT, New Delhi						
		d) Present strength of Sr. PS at CESTAT, New Delhi						
		e) Sanctioned strength of Stene Gr.II/III for CESTAT, New Delhi						
,		f) Present strength of Steno Gr.II/III Øat CESTAT, New Delhi						
		g) Sanctioned Strength of Hindi Stenographers at CESTAT, New Delhi						
		h) Present strength of Hindi Steno available at CESTAT, New Delhi						
		,						

AR (Aelm) P-J- Joseph.



- posting of Sr.PS, Stenographers and other staff in newly functioned Benches at Chandigarh/Allahabad/ Hyderabad. Please provide the details of willingness/options given
- iv) Ms.Anitha Jayakumar, Sr. PS
- Mr.S Senthil Kumaran, Sr. PS
- xiii) Mr. Pramod Kumar, Steno-II
- xiv) Mr. Ketan Takral, Hindi Steno
- xv) Mr.Bhupender Patel, Hindi Steno
- xvii) Ms.Kamala, Sr. PS
- I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in Sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office.
- A Postal Order No. Q.S.3954 for Rs. 10/- towards the payment of fee is enclosed herewith. You are requested to fill the name in which the postal order is payable.
- 7. As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the application. However, if possible the same may please be provided at the earliest.

Signature of the applicant Mobile/No. No.09869423744 Telephone No.022-27703744

Place: Mumbai Encl: As above

Please refer to the RTI application filed by Sh. P. J. Joseph, Sr. PS, CESTAT in I.D. No. 11-01/2016, the point wise reply to the RTI is as under:

- Sanctioned Strength of Hon'ble Members including the Hon'ble (A) (a) President at CESTAT New Delhi ---- 33
 - Present Strength of Hon'ble Members including the Hon'ble (b) President at CESTAT New Delhi ---- 21
 - Sanctioned Strength of Sr. PS at CESTAT New Delhi ---- 10 (c)
 - Present Strength of Sr. PS at CESTAT New Delhi ---- 8 (d)
 - Sanctioned Strength of Steno Gr. II/III at CESTAT New Delhi ---- 15 (e)
 - Present Strength of Steno Gr. II/III at CESTAT New Delhi ---- 6 (f)
 - Sanctioned Strength of Hindi Stenographers at CESTAT New Delhi (g) ---- nil
 - Present Strength of Hindi Stenographers at CESTAT New Delhi ---(h) - 2
- The information does not pertain to Administration. (B)

Asstt. Registrar (Admn.)

To

CPIO/Asstt. Registrar, CESTAT, New Delhi

Annexture - 111

F. No. // / CESTAT/CPIO-ND/VPP/2016 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 28/1/16 ID No. 11-01/2016

To,		
Shy	P.J. Joseph	
CBST	D'mello Road Mastid Bunder (East)	
34, P-	D'mello Road, Mastid Burley East	١
Muse	bal, 40000g	,

Subject: Information under Right to Information Act 2005.

Sir,

Please refer to you	ır RTI	applic	catio	n No.	PJ	[/201	
Dt. 28/12/15	and	our	ID	No.	11-01	1326	the
Please refer to you Dtinformation received from	Rea	Rha				conta	ining
is enclosed her	ewith	for yo	ur re	eferenc	e please	€.	
You are, Therefore,							
receipt and deposit Rs	1	81-	(@ 2/-	per pa	age) to	this

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New

(V.P. Pandey)
Central Public Information Officer

Encls:- As above

Delhi.

Copy to:- Computer section for website

1. Willingness(Page No. 01 to 09)

Registrar

CPIO

CESTAT, New Delhi

THE FIRST APPELLATE AUTHORITY, CESTAT, NEW DELHI.

DATE OF HEARING 19.04.2017

APPEAL NO.-----

CPIO ID NO. ----/1-01/2016

In the matter of

Sh. P.J. Joseph. Appellate - NONE

Appellate - NONE Inspite of Notice

V/S

CPIO CESTAT, Delhi

Respondent - V.P. Pandey

ORDER - 20/2017

The CP10 Shown the vepy duted 28/01/2016
provided by the hd. Registrar office and anomen vepy dated 03/02/2016 provided by the AR (Administration) which are perused by me. After perusal, I found that information is already provided to me appellant. Thus the appeal is disposed off accordingly.

Pa.4.12